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LEGISLATIVE SUPPLEMENT

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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 21st December, 2017

No.31-Leg./2017.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 15th day of December, 2017, is hereby published for general information:-

THE PUNJAB EXCISE (SECOND AMENDMENT) ACT, 2017.

(Punjab Act No. 21 of 2017)

AN

ACT

further to amend the Punjab Excise Act, 1914.

BE it enacted by the Legislature of the State of Punjab in the Sixtyeighth Year of the Republic of India as follows:-

(1) This Act may be called the Punjab Excise (Second Amendment) Short title Act, 2017.

commencement.

- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
- In the Punjab Excise Act, 1914 (hereinafter referred to as the principal Amendment of Act), in section 26-A, in sub-section (1), at the end, for the sign ".", the sign ":" section 26-A of shall be substituted and thereafter, the following proviso shall be added, namely:- 1914.

Punjab Act 1 of

"Provided that the above restriction shall not apply to the licensed liquor vends within the limits of Municipal areas.".

In the principal Act, for section 72, the following section shall be Substitution of substituted, namely:-

section 72 of Punjab Act 1 of 1914.

"72. All offences, punishable under this Act shall be bailable within

the meaning of the Code of Criminal Procedure, Offences to be bailable 1973:

Provided that the offences punishable under clauses (i), (ii), (iv) and (v) and of possession of country liquor and foreign liquor in a quantity exceeding twelve bottles of 750 milliliters capacity each, punishable under clauses (iii) and (viii) of the proviso to sub-section (1) of section 61, shall be non-bailable.".

In the principal Act, in section 78,-

Amendment of section 78 of 1914.

(a) in sub-section (1), for the proviso, the following proviso shall Punjab Act 1 of be substituted, namely:-

"Provided that when it is proved that the receptacles, animals or other articles specified in clauses (d) and (e) (except public undertaking vehicles) are not the property of offender, they shall not be liable to confiscation if the owner thereof establishes that he had no reason to believe that such offence was being or was likely to be committed.

Explanation.- "Public undertaking vehicles" means any vehicle owned/ run by,-

- the Central Government or a State Government; (i)
- any municipality or any corporation or company owned or controlled (ii) by the Central Government and one or more State Governments for the purpose of providing transport and goods services.";
- (b) in sub-section (2), for the second proviso, the following provisos shall be substituted, namely:-

"Provided further that in cases where the quantity of liquor found at the time or in the course of detection of such offence exceeds twenty-seven bulk liters of country liquor and foreign liquor, the Magistrate shall order the confiscation of conveyance. However, in lieu of ordering confiscation of conveyance, the Magistrate may give the owner of the conveyance liable to be confiscated an option to pay an amount equal to the value thereof as estimated by the Magistrate:

Provided further that during pendency of trial, conveyance shall only be released on submission of security (in form of cash security or bank guarantee) equivalent to the value of the conveyance thereof."; and

(c) in sub-section (4), for the words "ninety bulk liters he may", the words and sign "twenty-seven bulk liters, he shall" shall be substituted.

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5. In the principal Act, in section 81, for sub-section (1), the following sub- Amendment of section shall be substituted, namely:-

Section 81 of Puniab Act 1 of

"(1) Any offence relating to type and quantity of liquor as specified in 1914. clauses (vi), (vii) and (viii) (except quantity of foreign liquor exceeding twelve bottles of 750 milliliters capacity each) of proviso to sub-section (1) of section 61, may either before or after the institution of the prosecution, be compounded by such officers or authorities and for such amount as the State Government may, by notification in the Official Gazette, specify in this behalf.".

VIVEK PURI,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs.

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